

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014
(Arising out of impugned final judgment and order dated 01-05-2013
in SA No. 468/2013 passed by the High Court Of Judicature At
Allahabad)

STATE OF UP THR. COLLECTOR & ORS.

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

(IA NO. 1/2014-CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 23522/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 21565/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 22668/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 22669/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 23572/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 21562/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

Date : 17-01-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Pramod Swaroop, Sr.Adv.
Mr. Vikas Chaudhary, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Saurav Singh, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Abhishek Chaudhary, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after four weeks.

(MANAV SHARMA)
COURT MASTER (SH)

(KAILASH CHANDER)
ASSISTANT REGISTRAR